

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALIAHABAD BENCH
ALLAHABAD

Original Application No. 1330 of 2002

Allahabad this the 15th day of November, 2002

Hon'ble Mrs. Meera Chhibber, Member (J)

Smt. Asha Devi Wife of Shri Sohan Lal, resident
of 14, Mayo Road, Manmohan Park, Katra, Allahabad.

Applicant

By Advocate Shri Mohan Yadav

Versus

1. The Accountant General, U.P.I, Allahabad.
2. The Deputy Accountant General (Account & Audit), 1st Floor (Administration), Allahabad U.P.
3. The Welfare Officer, Account I, Allahabad U.P.
4. Sohan Lal, Son of late Shri Buddhu, resident of 14, Mayo Road, Manmohan Park, Katra, Allahabad.
5. Union of India through Comptroller and Auditor General, 10 Bahadur Shah Jafar Marg, New Delhi.

Respondents

By Advocate Shri Satish Chaturvedi



... pg. 2/-

O R D E R (Oral)

By Hon'ble Mrs. Meera Chhibber, Member (J)

This O.A. has been filed by Smt. Asha Devi seeking a direction to the respondents to decide the application dated 17.07.02 within a time bound period. It is submitted by the applicant that her Late husband Ishwar Lal was working as a Clerk in the Accountant General Office, Allahabad, died while in harness on 10.01.1976. After his death, the applicant was being given the pension, but her brother-in-law Shri Sohan Lal who was younger brother of Late Shri Ishwar Lal proposed to marry the applicant with a condition that he would look after her and her children. Accordingly she married Shri Sohan Lal and requested the department to give compassionate appointment to Shri Sohan Lal after the death of her husband. On her application, the pension was stopped since she had married Shri Sohan Lal and he was given appointment in the year 1976 itself. She has submitted that thereafter for some time he took care of the family of the applicant, but on 02.04.88 he married with another lady and after that he stopped taking interest either in applicant's family or looking after them. Being aggrieved, initially applicant moved application to the respondents narrating all the facts and requesting therein to give the said appointment to her instead of Shri Sohan Lal. The said application is at page 19

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of the O.A. The said application was not maintainable, accordingly she requested by another letter dated 17.07.2002 once again narrating all the facts and requested that atleast she should be given some portion of the salary which is being drawn by Shri Sohan Lal, so that she alongwith her family may be able to survive. The said application is at page 10 of the O.A. It is submitted by the applicant that till date the respondents have not given any reply to her. Accordingly she has requested that the respondents be directed to dispose off the said representation.

2. Shri Pankaj Srivastava brief holder of Shri Satish Chaturvedi, counsel for the respondents is present for the respondents. In view of the facts as stated by the applicant and looking at the prayer made by her, I do not think that there is any need to call for the counter-affidavit because ~~of~~ ^{all B} that, the applicant ~~is B~~ only wants disposal of her representation. I, therefore, direct the respondents to consider the representation given by the applicant on 17.07.02, which is annexed at page 10 of the O.A. and pass detailed and reasoned order within a period of 3 months from the date of receipt of a copy of this order, under intimation to the applicant. With this direction, the O.A. stands disposed off with no order as to costs.



/M.M./

Member (I.J.)